



## Central Administrative Tribunal Jammu Bench, Jammu

T.A. No. 4836/2021  
S.W.P. No. 472/2009

Monday, this the 31<sup>st</sup> day of May, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Tarun Shridhar, Member (A)**

Ab. Majeed Khan  
Aged about 40 years  
S/o Ab. Gani Khan  
R/o Shaheed Gunj, Srinagar.

... Applicant

(Mr. Reyaz Jan, Senior Advocate assisted by Mr. Taha Khalil,  
Advocate)

### Versus

1. State of Jammu & Kashmir  
Through Commr./Secy. To Government  
Consumer Affairs & Public Distribution Department  
Civil Secretary, Srinagar/Jammu.
2. Director  
Consumer Affairs & Public Distribution Department  
Kashmir, Srinagar.
3. Joint director (Adm)  
Consumer Affairs & Public Distribution Department  
Kashmir, Srinagar.

... Respondents

(Mr. Sudesh Mangotra, Deputy Advocate General)

**O R D E R (ORAL)****Mr. Justice L. Narasimha Reddy:**

Mr. Reyaz Jan, learned senior counsel for applicant submits that the T.A. has become infructuous on account of the developments that have taken place during the pendency of the case.

2. The T.A. is accordingly dismissed as infructuous. There shall be no order as to costs.

**( Tarun Shridhar )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

**May 31, 2021**  
/sunil/jyoti/ns/sd/